

SPECIAL BENCH

ITEM NO.102

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.42/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 5th June, 2024

Attendance-Cum-Order Sheet of the Hearing.

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|----------------------------|---|
| NAME OF THE COMPANY | ALMIGHTY INFRAHEIGHTS PRIVATE LIMITED V/S BHOLA SINGH JAIPRAKASH CONSTRUCTION LTD. |
| UNDER SECTION | 9 IBC |

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shubham Agarwal alongwith : *For the Operational Creditor*
Sh. Anang Kr. Shandilya, Advs.
Sh. Abhishek Mishra, PCS : *For the Corporate Debtor*

ORDER

- 1.** Ld. Counsel representing the Corporate Debtor states that he is not prepared today to argue the matter, and therefore seeks one short accommodation. The request for seeking adjournment is being objected by the Ld. Counsel representing the Operational Creditor.
- 2.** Be that as it may, since a request is made on behalf of Corporate Debtor, let the matter be adjourned for final hearing on 14th June, 2024, before the Regular Bench.
- 3.** It is made clear that no adjournment would be granted to either of the parties.

-Sd-

**(Umesh Kumar Shukla)
Member (Technical)**

5th June, 2024

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**